

347 (E) in Gazette of India dated the 2nd August, 1996 under section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT-1515/97]

Annual Report and Review by the Government of the working of the Bengal Immunity Limited, Calcutta.

[*Translation*]

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): Sir I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-
 - (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.

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Notification under Sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table-

- (1) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 592(E) in Gazette of India dated the 27th December, 1996, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

[Placed in Library. See No. LT-1517/97]

- (2) A copy of the Indo-Tibetan Border Police Force, Subedar Major (Accounts Officer) and Inspector (Accountant) Recruitment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 26(E) in Gazette of the India dated the 21st January, 1997, under sub-section (3) of section 156 of the Indo-tibetan Border Police Force Act, 1992.

[Placed in Library. See No. LT-1518/97]

[*English*]

...(*Interruptions*)

SHRI P.R. DASMUNSI (Howrah) : Sir, item No. 8 listed in the Agenda is very important. One of the copies listed at item No. 8, which were laid by the Minister, Shri Maqbool Dar, relates to the Foreign Contribution (Regulation) Amendment Rules, 1996. The Finance Minister said in his Budget speech that he is going to amend the FERA Act in a new order. I would only want the Minister to ensure that the said amendment does not oppose or is in conformity with what Shri Chidambaram has proposed in his Budget in this House.

MR. SPEAKER : Shri Dasmunsi, this pertains to Rules framed in 1996.

SHRI P.R. DASMUNSI (Howrah) : This is a very serious issue. The private organisations in the country are getting money from outside.

MR. SPEAKER : It has nothing to do with this.

12.2 ½ hrs.

COMMITTEE ON PETITIONS

First and Second Reports

[*Translation*]

SHRI DILEEP SANGHANI (Amreli) : Hon. Speaker, Sir, I beg to present the first and second reports (Hindi and English version) of Committee on Petitions.

12.03 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Third, Fourth, Fifth, Sixth and Seventh Reports

[*Translation*]

SHRI KRISHNA LAL SHARMA (Outer Delhi) : Hon. Speaker, Sir, I beg to present the third, fourth, fifth, sixth and seventh reports of the Committee on Subordinate Legislation.

[*English*]

(*Interruptions*)

MR. SPEAKER : One by one, I will give you a chance. I have called the name of Dr. Joshi now.

(*Interruptions*)

KUMAR! MAMATA BANERJEE (Calcutta South) : Sir, I have given a notice within the stipulated time...(*Interruptions*)

MR. SPEAKER : Dr. Joshi, please be short so that everybody gets a chance.